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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 1200/2014

KIRAN SHARMA

..... Plaintiff

Through: Ms. Shivangi Nanda, Adv.

versus

SUDHA SHARMA AND ANR

..... Defendant

Through: Ms. Aparajita Balaji, Proxy Adv. for  
D-1.

Ms. Harshita Singhal, Adv. for D-2

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. JYOTI KLER (DHJS)**

**ORDER**

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**18.11.2021**

**I.A.No.16386/2019 (under Order VII Rule 11 CPC filed by the defendant no.1)**

1. No reply to the application has been filed by the plaintiff.

**CS(OS) 1200/2014**

1. The matter is listed for further cross-examination of PW-1.
2. PW-1 has joined the court proceedings through video conference.
3. An adjournment has been sought on behalf of the defendant no.1 on the ground that main counsel is not available today due to a family emergency.
4. It is submitted that the matter is likely to come up before the Hon'ble Court on 17/01/2022 (*as per adjourned en bloc dates*).



5. Re-notify the matter for further cross-examination of PW-1 on **23<sup>rd</sup> December, 2021 at 2:00pm.**

**NOVEMBER 18, 2021/nk**

**JYOTI KLER (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

*Click here to check corrigendum, if any*